

The Customs Baggage Declaration Regulations, 2013¹

In exercise of the powers conferred by clause (a) of Section 81 of the Customs Act, 1962, the Central Board of Excise and Customs hereby makes the following regulations, namely—

1. Short title.—These regulations may be called the Customs Baggage Declaration Regulations, 2013.

2. Extent of application.—These regulations shall apply to baggage including any package comprised therein of the passengers coming to India. These regulations will come into effect w.e.f. ²[1st March, 2014].

3. Method of Declaration of Baggage.—³[All passengers who come to India and have anything to declare or are carrying dutiable or prohibited goods] shall declare their accompanied baggage in Form 1 appended to this regulation.

FORM 1

Indian Customs Declaration Form

(Please see important information given below before filling this form)

1. Name of the Passenger.....
2. Passport number.....3. Nationality.....
4. Date of Arrival.....(DD/MM/YYYY) 5. Flight No.....
6. ⁴[Number of Baggages (including hand baggages)].....7. Country from where coming.....
8. Countries visited in last six days.....
9. Total value of dutiable goods being imported (Rs).....
10. Are you bringing the following items into India? (please tick Yes or No)

(i) Prohibited Articles	Yes/No
(ii) Gold Jewellery (over Free Allowance)	Yes/No
(iii) Gold Bullion	Yes/No
(iv) Meat and meat products/daily products/fish/poultry products	Yes/No
(v) Seeds/plants/seeds/fruits/flowers/other planting material	Yes/No
(vi) Satellite phone	Yes/No
(vii) Indian currency exceeding Rs ⁵ [25,000]	Yes/No
(viii) Foreign Currency notes exceed US \$ 9000 or equivalent	Yes/No

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1. Ministry of Finance (Deptt. of Revenue), No. 90/2013-Customs (N.T.), Noti. No. G.S.R. 584(E), dated August 29, 2013, published in the Gazette of India, Extra., Part II, Section 3(i), dated 30th August, 2013, pp. 2-3, No. 438
 2. Subs. for "1st January, 2014" by G.S.R. 803(E), dt. 30-12-2013.
 3. Subs. for "All passengers who come to India" by G.S.R. 219(E), dt. 1-3-2016 (w.e.f. 1-4-2016).
 4. Subs. for "Number of Baggage" by G.S.R. 82(E), dt. 10-2-2014.
 5. Subs. for "10,000" by G.S.R. 639(E), dt. 18-8-2015 (w.e.f. 18-8-2015).

- (ix) Aggregate value of foreign exchange including currency exceeds US \$ 10,000 or equivalent Yes/No
- ⁶[(x) Flat Panel (LCD/LED/Plasma) Television Yes/No]
- ⁷[(x) Drones Yes/No]

⁸Please report to Customs Officer at the Red Channel counter in case answer to any of the above question is 'Yes'.

Signature of Passenger.....

Important Information

Items prohibited for import include:

1. Maps and literature where Indian external boundaries have been shown incorrectly.
2. Narcotic Drugs and Psychotropic Substances.
3. Goods violating any of the legally enforceable intellectual property rights.
4. Wild life products.
5. Counterfeit Currency notes/coin or fake currency notes.
6. Specified Live Birds and Animals.

⁹[Customs Duty Free Allowance

TABLE

Eligible passenger	Origin country	Duty free allowance
(1)	(2)	(3)
Passengers of Indian origin and foreigners residing in India, excluding infants	Other than Nepal, Bhutan or Myanmar	Rs 50,000
Tourists of foreign origin, excluding infants	Other than Nepal, Bhutan or Myanmar	Rs 15,000
Passengers of Indian origin and foreigners residing in India, excluding infants Tourists of foreign origin, excluding infants	Nepal, Bhutan, Myanmar	By air Rs 15,000 By land - Nil
Indian passenger who has been residing abroad for over one year	Anywhere	Gold jewellery: Gentleman — 20 gms with a value cap of Rs 50,000 Lady — 40 gms with a value cap of Rs 1,00,000
All passengers	Anywhere	Alcohol liquor or wine: 2 litres

6. Ins. by G.S.R. 639(E), dt. 18-8-2015 (w.e.f. 18-8-2015).

7. Ins. by G.S.R. 219(E), dt. 1-3-2016 (w.e.f. 1-4-2016).

8. Corrected by Corrigendum, Noti. No. G.S.R. 615(E), dt. 10-9-2013.

9. Subs. by G.S.R. 219(E), dt. 1-3-2016 (w.e.f. 1-4-2016).

All passengers	Anywhere	¹⁰ [Cigarettes up to 100 sticks or Cigars up to 25 or Tobacco up to 125 grams]
Passenger of 18 years and above	Anywhere	One laptop computer (note book computer).]

Customs duty is leviable @36.05% (Basic Customs duty @35% + Education Cess @3%) on the value of dutiable goods that is in excess of the Duty Free Allowance.

Indian Customs is responsible for protecting the nation against the illegal import of prohibited items. Indian Customs Officers have the authority to question you and to examine you and your personal property. If you are one of the passengers selected for questioning/examination, you will be treated in a courteous, professional and dignified manner.

If your baggage is mishandled/lost on arrival, please obtain endorsement of free allowance, if any, from Customs Officer at Mishandled Baggage Counter.

For updated information on items prohibited/restricted for import or in case of any difficulty or complaint, please contact the Customs PRO.

Indian Customs Welcomes you to India